

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

**NO.CA(CAA)-45(PB)/2017**

**SECTION: UNDER SECTION 230(1) OF THE COMPANIES ACT, 2013**

**IN THE MATTER OF:**

**Go Airlines (India) Ltd.**

**.....Petitioner**

**V/s**

**.....Respondent**

**Order delivered on 21.07.2017**

**Coram:**

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

**(R.VARADHARAJAN)  
MEMBER (JUDICIAL)**

**For the Petitioner : Mr. D.Bhattacharya, Advocate**

**For the Respondent : -**

**ORDER**

The date of the meeting according to order dated 04.07.2017, would now be 29.8.2017. Mr. Vangraja Pasaya, Advocate appointed as Alternative



Chairperson is stated to be not willing to participate in the meeting. The Alternative Chairperson would now be Ms. Rajdipa Behura, Advocate (9811533814). The application stand disposed of.

- Sd - \_\_\_\_\_  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-  
**(R.VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

U.D.Mehta  
21.07.2017